

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Miscellaneous Application No. 85668 of 2021

(On behalf of Appellant)

Service Tax Appeal No. 85956 of 2018

(Arising out of Order-in-Appeal No. IM/CGST/A-III/156 to 158/17-18 dated 10.10.2017 passed by the Commissioner of CGST & CX (Appeals-III), Mumbai)

Commissioner of CGST, Mumbai West

Mahavir Jain Vidyalaya, C.D. Burfiwala Lane,
Andheri (W), Mumbai 400 058.

Appellant

Vs.

M/s. Zee Learn Ltd.

Level 6 Fun Republic, Off New Link Road,
Andheri (W), Mumbai 400 053.

Respondent

Appearance:

Shri S.K. Hattangadi, Assistant Commissioner, Authorised
Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/85069/2022**

Date of Hearing: 04.02.2022

Date of Decision: 04.02.2022

PER: BENCH

Revenue has filed this miscellaneous application seeking withdrawal of appeal, as the amount involved in this case is less than that prescribed by litigation policy Circular F. No. 390/Misc/116/2017-JC dated 22.08.2019.

2. We have considered the miscellaneous application.
3. The miscellaneous application is allowed and the appeal dismissed as withdrawn.

(Order pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)